

FORM NO. 135
[See rule 216(1)(b)]

Form for application for allotment of Tax Deduction and Collection Account Number [TAN] under section 397
[For person other than government entity]

PART I : Personal Details of the applicant			
Select only one of the columns 'A' to 'G', whichever is applicable			
(A)	Individual		
1	Name	<i>(refer Note 1)</i>	
2	Address	<i>(refer Note 2)</i>	
(B)	Branch of Individual Business (Sole proprietorship concern)		
1	Name of Individual	<i>(refer Note 1)</i>	
2	Name of Branch	<i>(refer Note 1)</i>	
3	Address of Branch	<i>(refer Note 2)</i>	
(C)	LLP / Firm/Association of Persons / Trust / Body of Individual / Artificial Juridical Person/ Hindu undivided Family		
1	Name	<i>(refer Note 1)</i>	
2	Registration number, if any	<i>(refer Note 3)</i>	
3	Details of person responsible for deduction/collection of tax	Name	<i>(refer Note 1)</i>
		Designation	<i>(refer Note 4)</i>
		Permanent Account Number	
		Contact Number	
4	Address	<i>(refer Note 2)</i>	
(D)	Branch of LLP/Firm/Association of Persons/Trust/ Body of Individual/Artificial Juridical Person/ Hindu undivided Family		
1	Name of LLP/firm /Association of Persons/ Association of Persons (trusts)/ Body of Individual /	<i>(refer Note 1)</i>	

	Artificial Juridical Person	
2	Registration number, if any	(refer Note 3)
3	Name of Branch	(refer Note 1)
4	Address of Branch	(refer Note 2)
5	Details of person responsible for deduction/collection of tax	Name (refer Note 1)
		Designation (refer Note 4)
		Permanent Account Number
		Contact Number
(E)	Company (tick relevant box) (refer Note 7)	<input type="checkbox"/> Central Government Company/ Company established by Central Act
		<input type="checkbox"/> State Government Company/ Company established by State Act
		<input type="checkbox"/> Public Limited Company
		<input type="checkbox"/> Private Limited Company
		<input type="checkbox"/> One Person Company
		<input type="checkbox"/> Section 8 Company
		<input type="checkbox"/> Other Company
1	Name	(refer Note 1)
2	Corporate Identity Number (CIN)	
3	Details of person responsible for deduction/collection of tax	Name (refer Note 1)
		Designation
		Permanent Account Number
		Contact Number
4	Address	(refer Note 2)
(F)	Branch / Division of a Company (tick relevant box)	<input type="checkbox"/> Central Government Company/ Incorporation established by Central Act
		<input type="checkbox"/> State Government Company/ Incorporation established by State Act
		<input type="checkbox"/> Public Limited Company
		<input type="checkbox"/> Private Limited Company
		<input type="checkbox"/> One Person Company
		<input type="checkbox"/> Section 8 Company

		<input type="checkbox"/>	Other Company
1	Name of Company	<i>(refer Note 1)</i>	
2	Corporate Identity Number (CIN)		
3	Name of Branch/Division	<i>(refer Note 1)</i>	
4	Address of Branch/Division	<i>(refer Note 2)</i>	
5	Details of person responsible for deduction/collection of tax	Name	<i>(refer Note 1)</i>
		Designation	
		Permanent Account Number	
		Contact Number	
(G)	Statutory/autonomous bodies <i>(tick relevant box)</i>	<input type="checkbox"/>	Statutory Body
		<input type="checkbox"/>	Autonomous Body
1	Name of Office	<i>(refer Note 1)</i>	
2	Name of Organisation	<i>(refer Note 1)</i>	
3	Details of person responsible for deduction/collection of tax	Name	<i>(refer Note 1)</i>
		Designation	
		Permanent Account Number	
		Contact Number	
4.	Address	<i>(refer Note 2)</i>	

Part II: Other Details of the applicant			
1	Date of Birth/ Date of incorporation, whichever is applicable	<i>(refer Note 5)</i>	
2	Permanent Account Number	<i>(refer Note 6)</i>	
3	Nationality <i>(tick relevant box)</i> , if applicable	<input type="checkbox"/> Indian	<input type="checkbox"/> Foreign
4	Email id		
5	Contact number	Country Code	Number
6.	TDS Assessing Officer Code		
7.	Other details to be provided as separate enclosure	<i>(refer Note 8)</i>	

DECLARATION

a. I having Permanent Account Number am liable to *deduct/collect tax in accordance with Chapter XIX-B of the Act.

b. I have enclosed

- As **Proof of Identity**
- As **Proof of Address** and
- As **Proof of Date of Birth/Incorporation**

c. I, in the capacity of (Self/.....) do hereby declare that what stated above is true to the best of my knowledge and belief.

d. I declare that the applicant does not possess TAN and shall be liable for legal consequences if this declaration is found to be incorrect.

Place:

Date:

Signature

....

Name:

Notes:

1. The name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Registration number is mandatory for LLP.
4. In case of HUF, the designation shall be 'Karta'.
5. Date of birth/Date of incorporation shall be of the applicant. In case of branch/division, Date of incorporation shall be of the branch/division.
6. Permanent Account Number shall be of the applicant. In case of branch/division, Permanent Account Number shall be of the parent person.
7. This column is applicable only if a single TAN is applied for the whole company. If separate TAN is applied for different divisions/branches, please fill details in (F).
8. Enclose documents as proof of identity, address and date of birth/incorporation as specified in rule 158.
9. Some of the information in the form would be pre-filled to the extent possible.
10. * Delete whichever is inapplicable.